

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 1378/2018

ANAMIKA VARUN RATHORE @ ANAMIKA SINGH BHADOURIA Petitioner(s)

VERSUS

VARUN PRATAP SINGH RATHORE Respondent(s)

(mediation report recd.

IA No. 9459/2022 - PASSING APPROPRIATE ORDER OR DECREE UNDER
ARTICLE 142 OF THE CONSTITUTION

IA No. 66643/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 103968/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 117562/2018 - STAY APPLICATION)

Date : 01-02-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. H. Chandra Sekhar, AOR

For Respondent(s) Mr. Anil Kaushik, Adv.
Mr. Abhishek Mishra, Adv.
Mrs. Shashi Sharma, Adv.
Mr. Rajat Rana, Adv.
Ms. Arunima Dwivedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

A joint application has been filed stating that the
dispute between the parties has been settled and the
Settlement Agreement dated 27th October, 2021 is a part
of the application filed under Article 142 of the
Constitution of India for grant of decree of divorce.

The issue as to whether a Judge sitting singly can pass an order granting decree of divorce to the parties on the basis of the Settlement Agreement in exercise of powers conferred under Article 142 of the Constitution of India has been referred for adjudication by a larger Bench.

Keeping in view the facts and circumstances and the view taken by the learned Single Judge in Transfer Petition (Civil)No.908 of 2019 by order dated 1st March, 2021, let this matter be placed before the Hon'ble Chief Justice of India for nominating an appropriate Bench for disposal of the matter.

(ANITA MALHOTRA)
COURT MASTER

(RAM SUBHAG SINGH)
COURT MASTER